

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. Appeal (SJ) No. 574 of 2006

Ram Sahay Yadav @ Ram Sahay MahtoAppellant
Versus
The State of JharkhandRespondent

CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Appellant : Mr. Rajesh Lala, Advocate
For the State : Mr. P.D. Agrawal, APP

The matter was taken up through Video Conferencing. Learned counsels for the parties had no objection with it and submitted that the audio and video qualities are good.

06/26.03.2021 As prayed for by the learned counsel for the appellant, put up this case after Holi
Holidays.

(Rajesh Kumar,J)

Shahid